

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA 28 of 2020 in C.P.(I.B) No.127/NCLT/AHM/2017

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 24.09.2020**

Name of the Company: Neesa Leisure Ltd
V/s
Jaipur Development Authority

Section 60(5) of the Insolvency and Bankruptcy
Code, 2016

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.

2.

**ORDER
(through video conferencing)**

Advocate, Ms. Nidhi Prajapati appeared along with advocate, Mr. Nandish Chudgar for the Applicant.

Advocate, Mr. Aditya Pandya appeared on behalf of Respondent and submitted that he has received the instruction yesterday only. Hence, he is requesting for some time to file vakalatnama and reply.

The prayer is allowed.


Two-week time is granted to the Respondent to file reply by serving an advance copy to the Petitioner. Respondent is directed to file the same before 4 days of the given time. On receipt of the advance copy of reply, the Petitioner is at liberty to file rebuttal documents, if any, within one-week, no further time shall be granted.

Applicant is directed to furnish the copy of petition to the concerned lawyer of the Respondent.

List the matter on 06.10.2020.


**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 24th day of September, 2020


**MANORAMA KUMARI
MEMBER JUDICIAL**